THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45128 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. The Petitioner contends that he initially resided in Dharmavaram Mandal, Sri Satya Sai District. The Petitioner's name was shown in the electoral rolls of Dharmavaram. The Petitioner made an application in Form-8 to the Booth Level Officer on 03.08.2026 for transfer of his vote to Regatipalli Village of Dharmavaram Mandal, Sri Satya Sai District. His application was accepted and his vote was transferred to Regatipalli Village. Also updated on the website of Election Commission on 16.08.2026. The Petitioner, relying on Section 11 of the Andhra Pradesh Municipalities Act, 1965, and Sections 22 and 23 of the Representation of the People Act, 1950, contends that any amendment or transposition up to the date of the notification shall be carried out in the electoral roll up to the date of issuance of the notification. That EPIC number was also generated and the Respondent Authorities issued e-electors photo Identity card updating the Petitioner's address to D.No.1-161, Regatipalli Village at Dharmavaram Mandal, Sri Satya Sai District, and as he is proposing to contest the ensuing elections, prays for inclusion of his name in the voters list.

3. Sri N.Ashwani Kumar, learned Standing Counsel appearing for the Respondent No.3-State Election Commission, on instructions, submits that

as soon as the supplements lists containing additions, deletions and modifications of all the Assembly Constituencies in the State during the period 06.02.2026 to 14.10.2026 are received, the electoral rolls shall be published, accordingly.

5. A perusal of the status of the Petitioner's application reflects that the application was submitted on 03.08.2026. The Petitioner's name has been shown as transposed to Regatipalli Village at Dharmavaram Mandal, Sri Satya Sai District. The application in Form-8 is shown as accepted on 16.08.2026.

6. A Co-ordinate Bench of this Court in WP.30789 of 2026 dated 16.10.2026, in identical circumstances, directed the Electoral Registration Officer, to dispose of the representation and to pass appropriate orders forthwith to publish the Petitioners in the Photo Electoral Rolls.

7. The Court, in view of the judgment of the Co-ornate Bench and submissions of the 3rd Respondent on the EPIC particulars. The Court, inclined to dispose of the Writ, directing the 3rd Respondent to ensure to process to include the name of the Writ Petitioner expeditiously in the Electoral Rolls of Regatipalli Village, Dharmavaram Mandal.

8. Accordingly, the Writ Petition is disposed of directing the 3rd Respondent to ensure to proceed as per the EPIC registration to include the name of the writ Petitioner expeditiously in the Electoral Rolls of Regatipalli Village, Dharmavaram Mandal as per law. There shall be no order as to costs.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR).No: 45128 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No: WRIT PETITION (SR).NO: 45128 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	**AGD, J** Writ Petition is disposed of. (vide separate order) **AGD, J** TJN / JS	